

(2016) 12 TP CK 0012

Tripura High Court

Case No: Criminal Revision Petition No. 38 Of 2013

Haripada Paul

APPELLANT

Vs

State Of Tripura And
Anr.

RESPONDENT

Date of Decision: Dec. 5, 2016

Acts Referred:

- Negotiable Instruments Act, 1881 - Section 138
- General Clauses Act, 1897 - Section 27
- Evidence Act, 1872 - Section 114

Citation: (2016) 12 TP CK 0012

Hon'ble Judges: S.C. Das, J

Bench: Single Bench

Advocate: A. Sengupta, J. Debbarma

Final Decision: Disposed Of

Judgement